1	2
2012	14
2013	06

(c) As no such cases are pending, information may be treated as nil.

Cellular Operators Association of India (COAI)

3024. SHRI SALIM ANSARI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware that Cellular Operators Association of India (COAI) is lobbying on behalf of few telecom operators so as to ensure extra benefits to these operators;

(b) if so, the complete details of the legal status and source of funding of COAI by telecom operators;

(c) whether huge funding of COAI by telecom operators has not been disclosed by operators thus violating various provisions of income tax laws and guidelines of Securities and Exchange Board of India (SEBI); and

(d) if so, the complete details thereof and the action taken against COAI and telecom operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Agitation by FCI employees

3025. SHRIMATI WANSUK SYIEM: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether FCI, mandated with the historic rollout of the National Food Security Act, had announced holding of its Golden Jubilee Celebrations in January, 2014;

(b) whether in the face of a threat of strike by agitating FCI employees demanding more benefits aggregating Rs. 600 crore annually, FCI has called off its Golden Jubilee Celebrations; and

(c) whether Ministry of Finance has put its foot down on Rs. 600 crore a year proposal in appeasement of FCI workers, and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Sir.